

there, then Calling Attentions will be there, and there will be Short Duration Discussion also. Certain issues were raised in the Business Advisory Committee yesterday by hon. Members. I have taken note of them. I am in touch with the concerned Ministers, and during the discussions, one can really participate, question the Government, corner the Government and vote against the Government also. The question is:

"Keeping in view that the current Session of Rajya Sabha is being held in extraordinary circumstances prevailing due to COVID-19 pandemic requiring maintenance of social distancing and keeping the movement of Government officials and others within the Parliament precincts to the bare minimum, this House resolves that Starred Questions and Private Members' Business may not be brought before the House for transaction during the Session, and all relevant Rules on these subjects in the Rules of Procedure and Conduct of Business in Rajya Sabha may stand suspended to that extent".

The motion was adopted.

MATTERS RAISED WITH PERMISSION

Need to abolish holding of uniform entrance examination to all medical educational institutions

SHRI P. WILSON (Tamil Nadu): Sir, I rise today to bring to the attention of the Central Government through this august House, the untold hardships faced by the students who aspire to seek admission into the medical and dental courses because of the NEET examinations. Only yesterday, we were shocked to hear that three aspirants between the ages of 19 and 21 ended their own lives in Madurai, Dharmapuri and Namakkal Districts of Tamil Nadu due to their apprehension that they will not succeed in NEET examinations.

MR. CHAIRMAN: Please. ...*(Interruptions)*...

SHRI P. WILSON: Till date, 14 young students from Tamil Nadu have sadly taken their lives fearing that they will not succeed in NEET. Sir, NEET was introduced by amending Section 10(d) in the Indian Medical Council Act and the Dentists Act. From 2016 onwards, NEET exams are periodically conducted. Sir, after the aforesaid amendment came into force and NEET was conducted, it has been felt across the country that NEET not only gives students studying in CBSE schools an upper hand but is also greatly disadvantageous to economically weaker sections of the society.

MR. CHAIRMAN: Okay, Mr. Wilson. You want abolition of holding of Uniform Entrance Examination for medical education institution. That is the point. That is the point he has made. Shrimati Phulo Devi Netam. ...*(Interruptions)*... I am going through. ...*(Interruptions)*... If you want to associate yourself with it, raise your hands and send the slips.

SHRI ELAMARAM KAREEM (Kerala): Sir, ...*(Interruptions)*...

MR. CHAIRMAN: By raising your voice, you will not be taken into consideration. ...*(Interruptions)*... If any Member wants to associate, he can join.

SHRI ELAMARAM KAREEM: Sir, we have given notice. ...*(Interruptions)*...

MR. CHAIRMAN: Yes, all hon. Members who have given notice their names will be associated. ...*(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI DEREK O'BRIEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SOME HON. MEMBERS: We also associate ourselves with the issue raised by the hon. Member.

SHRI ELAMARAM KAREEM: Sir, we have given notice. ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*... It will not go on record. ...*(Interruptions)*... Rule 267 will not be allowed, I can tell you. ...*(Interruptions)*... We are having this Session in an emergency situation. ...*(Interruptions)*... Then we have to have so many things, which are there approved in the Agenda and I will take them up. ...*(Interruptions)*... Nothing shall go on record. ...*(Interruptions)*...

SHRI ELAMARAM KAREEM: *